

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:256
ANSWERED ON:02.08.2011
FINGER PRINTING OF OFFENDERS
Singh Shri Bhupendra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the names of States where there is an effective system of recording finger prints of the offenders/criminals in the country;
- (b) the measures being adopted to set up such system in all the States; and
- (c) the details of the schemes being implemented to ensure immediate access to criminal records of the offenders?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): All the States and UTs of the country except the UTs of Andaman & Nicobar, Daman & Diu, Dadar & Nagar Haveli and Lakshadweep, have an effective system of recording finger prints. 24 States/UTs have computerized method (AFIS) of recording fingerprints of offenders/criminals. Seven States/UTs namely Uttar Pradesh, Bihar, Himachal Pradesh, Jharkhand, Manipur, Sikkim and Chandigarh have old manual method of recording fingerprints of offenders/criminals.

(b) & (c): The Crime & Criminal Tracking Network and System (CCTNS), a Mission Mode Project of Ministry of Home Affairs, is being implemented by National Crime Records Bureau (NCRB). It seeks to connect all police offices of all States & UTs. The project envisages networking of criminal records at the level of Police Stations, District Offices, State Offices with a national server at NCRB. The implementation of this project shall ensure online access to the criminal records of the offenders.